

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.221
CP 95 of 2018

Proceedings under Section 131 of Co. Act, 2013

IN THE MATTER OF:

Sumeru Textiles Pvt Ltd
V/s
ROC Gujarat

.....Applicant

.....Respondent

Order delivered on 18/04/2024

Coram:

Mr. Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Ms. Natasha Dhruvan Shah, Adv
For the Respondent : None

ORDER

Ld. Counsels appearing for the applicant and submits that she has filed purshish today across the Bench and stated that in this matter notice was already issued to the Regional Director as well as to the RoC vide order dated. 13.01.2021. However, no report either of any parties available on record.

Ld. Counsel for the applicant request for taking fresh steps to serve them again which is allowed.

Let fresh notice be issued to the (a) Central Government through the office of the Regional Director (North-Western Region), Ministry of Corporate Affairs (MCA) (b) Registrar of Companies, Gujarat, MCA by the Registry, returnable by next date. The Applicant is directed to collect the notice from the Registry within three days and serve upon them along with copy of Petition and this order through Registered Ad post / Speed-post, Dasti mode as well as on the registered email ID within seven days.

The RD as well as to the RoC is directed to reply, within four weeks form the date of receipt of notice. Rejoinder, if any, be filed with two weeks thereafter.

Proof of Service be filed by way of an affidavit before the next date of hearing.

Re-list on 04.07.2024

-sd-

SAMEER KAKAR
MEMBER (TECHNICAL)

-sd-

SHAMMI KHAN
MEMBER (JUDICIAL)